

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 372/TT/2020

Date: 29.12.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for assets under “Eastern Region Strengthening Scheme – III (ERSS-III)” in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.1.2021:

- a) Forms- 5, 12A, 13 for 2014-19 period in respect of all the assets and Form 12B for Assets 1 and Asset 22;
- b) IDC discharge statements of all the assets covered in the instant petition in Excel formats;
- c) Excel format of tariff forms for Combined Assets for 2019- 24 period;
- d) With regard to Additional Capital Expenditure (ACE) in 2014-19 period, submit the following:

- I. Whether ACE claimed within the cut-off date and beyond the cut-off

date is within the original scope of work?

II. Details in the following format with regard to ACE claimed during 2014-15 to 2018-19 period:

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

III. Justifications for ACE claimed in 2019-24 period.

- e) Clarify whether the entire scope of work defined under “Eastern Region Strengthening Scheme–III (ERSS–III)” in Eastern Region has been completed and the entire scope is covered in the instant petition. Details/status of remaining under construction elements/assets covered in the transmission system/ project, if any, may also be provided;
- f) Clarify whether downstream system for all the assets covered in the instant petition have been commissioned.
- g) Submit year-wise reconciliation statement of additional capitalization reflecting the gross additional capitalization, LD adjustment amount and net additional capitalization after LD adjustment for Asset 17 during 2014-19 period.
- h) Specify the Petition No. wherein Assets 21 and 22 have been decapitalized.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer